

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 29TH DAY OF MARCH, 2001

Original Application No.1248 of 1993

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Dr.(Sri)K.P.Singh, Scientist, son of
Late Sri Babu Ram, Division of Seed
Technology, Indian Grass land and Fodder
Research Institute, district Jhansi.

... Applicant

(By Adv: Shri V.P.Singh)

Versus

1. Union of India through its Secretary
Director General, Department of
Agricultural Research Education
Krishi Bhawan, New Delhi.
2. I.C.A.R(Indian Council of Agricultural
Research) through its President,
Krishi Bhawan, New Delhi.
3. Director (Personnel)Union Council
Of Agricultural Research Institute,
Krishi Bhawan, New Delhi.
4. Director, Department of Agricultural
Research Education, Krishi Bhawan,
New Delhi.
5. Director, Indian Grassland and Fodder
Research Institute(I.G.F.R.I)
district Jhansi.
6. Awar Sachiv(ka) Indian Council of
Agricultural Research Institute,
Krishi Bhawan, New Delhi.
7. Agricultural Scientist Recruitment
Board(A.S.R.B.) through its Chairman
Krishi Bhawan, New Delhi.

... Respondents

(By Adv: Shri J.N.Tewari)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA applicant has prayed ^{for} multiple reliefs
under para 8 but the learned counsel for the applicant
has submitted that he presses only for relief 3 under
which it has been claimed that he was entitled for UGC

scale i.e. Rs.1100-1600.

The facts in short, are that applicant was appointed as Senior Research Assistant in the College of Agriculture, J.N.K.V.V, Jabalpur on 16.6.1972. He worked there upto 23.9.1977. He joined as Scientist Gr.I under Respondent no.2 w.e.f. 24.9.1977 in pay scale of Rs.700-1300. It is stated that in 1986 UGC recommendations regarding Career Advancement was introduced and on account of this applicant was given benefit of his best services vide order dated 31.10.1988 and his salary was fixed at Rs.900/-. However, subsequently by order dated 27.12.1988 the Scientist Grade I serving under respondent no.2 were granted grade of Rs.1100-1600 w.e.f. 1.7.1976. When the other Scientists were granted the aforesaid scale applicant also claimed that ^{same scale and filed in which} ~~the representation~~ has not yet been decided and it is still pending. The claim of the applicant is that he has been discriminated while other Scientists in the same institution have been given the higher scale.

Shri J.N.Tewari, learned counsel for the respondents, on the other hand submitted that applicant was appointed against a scale mentioned in the advertisement which was Rs.700-1300. After appointment applicant was assessed and he was granted two advance increments w.e.f. 1.7.1983 by order dated 22.5.1984. It is also submitted that by another order dated 20.1.1986 applicant was again granted three advance increments w.e.f. 1.7.1984 but the pay scale of the applicant remained same i.e. 700-1300. The learned counsel has submitted that now the applicant cannot claim the higher pay scale at this belated stage.

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We have considered the submissions of the learned counsel for the parties. We are of the opinion that this matter requires consideration by the authorities of I.C.A.R. As the applicant had already filed a representation on 16.6.1992 it ought to have been decided by the authorities expeditiously which has not been done.

Considering the facts and circumstances of the case we dispose of this OA with the direction to the Indian Council of Agricultural Research Institute, Krishi Bhawan, New Delhi, to decide the representation of the applicant by a reasoned order within three months from the date a copy of this order is filed before him. To avoid delay it shall be open to the applicant to file a fresh copy of the representation alongwith copy of this order. It is also made clear that before passing order applicant shall be allowed to place his point of view. There will be no order as to costs.

S. Bai
MEMBER (A)

R. D.
VICE CHAIRMAN

Dated: 29.3.2001

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